

Appointment of Shikshamitras

†2635. SHRI SANJAY SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Shikshamitras had been appointed in Uttar Pradesh and Uttarakhand through the same Government order, but while they were demoted in Uttar Pradesh, they continued to hold the position in Uttarakhand;

(b) the reasons behind such a discrepancy in these States;

(c) whether it is a fact that almost 700 Shikshamitras have died in Uttar Pradesh during last one year;

(d) by when Government would promote the Shikshamitras to the position of Assistant Teacher by making law in the Parliament; and

(e) the provisions made to compensate the family of the deceased Shikshamitras?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) Education is a subject in the concurrent list of the Constitution and majority of the schools and teachers in the country are under the administrative control of the State Governments and UT Administrations. In Uttar Pradesh Shikshamitras were engaged on contract basis *vide* Government of Uttar Pradesh order dated 26.05.1999 and 01.07.2000 and in Uttarakhand, the Shikshamitras were positioned on contract basis *vide* Government of Uttarakhand order dated 27.01.2001.

The Hon'ble Supreme Court passed an order dated 25.07.2017 in Special Leave Petition (SLP) No. C-32599/2015 (State of Uttar Pradesh and others *Vs* Anand Kumar Yadav and others) stating that regularization of Shikshamitras as Assistant Teachers was not permissible. Accordingly, in compliance of the Supreme Court order, the adjustment of Shikshamitras as Assistant Teachers in primary schools in Uttar Pradesh was cancelled by Government of Uttar Pradesh.

In Uttarakhand, *vide* Government order no. 323/XXIV(1)/15/2004 dated 01 March, 2009, it was decided to provide 2 years BTC training to those Shikshamitra who were graduate to appoint them as Assistant Teachers. In 2011, *vide* Government order no. 1041/XXIV(1)/2011-25/11 dated 01 September, 2011 and *vide* Government order no. 935/XXIV(1)/2015-25/2011 dated 08 June, 2015, it was decided to provide 2 years D.El.Ed. Training to rest of the graduate Shikshamitras through National Institute of

† Original notice of the question was received in Hindi.

Open Schooling. In view of Special Appeal Petition Nos. 499/2014, 500/2014 and 501/2014 filed in Hon'ble Uttarakhand High Court by candidates, who had completed two years BTC/D.El.Ed, for exemption from Teacher Eligibility Test, the Hon'ble Court directed for provisional appointment of these candidates. Again Hon'ble Court *vide* its order dated 23.08.2017 passed an order to give regular appointment to those candidates who fulfil the eligibility for Assistant teacher as per provisions of Right to Education (RTE) Act and provisions made by National Council of Teacher Education through notification dated 23.08.2010. In view of this, eligible Shikshamitras in Uttarakhand were appointed as Assistant teachers by Government of Uttarakhand.

(c) As per the information received from Government of Uttar Pradesh, out of the list of Shikshamitras annexed with the Review Petition Civil No. 2828/2017 filed in the Hon'ble Supreme Court in SLP No. 32235/2015 and said to be dead, two Shikshamitras are presently working in schools and other Shikshamitras have died due to personal reasons.

(d) Term and conditions of appointment of teachers come under the purview of the respective State/UT Government. Government of Uttar Pradesh has informed that in compliance of Hon'ble Supreme Court order dated 25.07.2017 in SLP No. C-32599/2015, Shikshamitras cannot be promoted as Assistant Teachers.

(e) Government of Uttar Pradesh has informed that since Shikshamitras were engaged on contract basis, their dependent family members cannot be considered for compensation.

Establishment of Gandhi Chairs

2636. SHRI K. C. RAMAMURTHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of Gandhi Chairs established in the country, university-wise and State-wise;

(b) whether only 15 per cent of Chairs are in operation;

(c) the details of Chair under operation and the reasons for non-operation of other Chairs;

(d) the efforts made to make Gandhi thoughts more relevant to younger generation;

(e) the number of students and researchers registered themselves on Gandhian thoughts during the last three years and the current year, year-wise and university-wise; and